

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II**

SPECIAL BENCH(Video Conference)

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 08.07.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE**

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| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP(IB) No.36/7/HDB/2020 |
| NAME OF THE COMPANY | Maruthi Rich Ventures Pvt Ltd |
| NAME OF THE PETITIONER(S) | Gurucharan Singh Bagga |
| NAME OF THE RESPONDENT(S) | Maruthi Rich Ventures Pvt Ltd |
| UNDER SECTION | 7 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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ORDER

Learned Counsel for Financial Creditor and Learned Counsel for Corporate Debtor appeared via video conference.

We direct Learned Counsel for Corporate Debtor to file affidavit in reply within seven days by giving a copy to the other side, failing which, the matter shall be proceeded without reply from the Corporate Debtor.

Matter stands adjourned to 12.08.2021.


MEMBER (T)


MEMBER(J)

Syamala